

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 126/MP/2013  
With I.A.No. 14/2013**

Subject : Petition under section 66 and 79 of the Electricity Act, 2003 read with Regulations 3 (4),5,6,14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

Date of hearing : 2.7.2013

Coram : Shri V.S.Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner : Tata Motors Limited, Mumbai

Respondents : Power System Operation Limited/National Load Dispatch Center,  
New Delhi  
Maharashtra Energy Development Agency, Pune

Parties present : Shri M.G. Ramachandran, Advocate for petitioner  
Ms Minaxi Garg, NLDC  
Ms. Joyti Prasad, NLDC

**Record of Proceedings**

Learned counsel for the petitioner submitted that the petitioner, Tata Motors Limited has set up and is operating 21.95 MW wind generation units in the State of Maharashtra under REC mechanism. The petitioner is also purchasing electricity of 47 MW from wind generators. Such wind generation unit is accredited under the REC framework for said 21.95 MW capacity. On 1.6.2012, the petitioner applied to NLDC for registration of its wind generation project. NLDC vide its letter dated 14.12.2012 sought clarifications from the petitioner for waiver of electricity duty etc. NLDC vide its e-mail dated 2.4.2013 also informed the petitioner that as the petitioner being accredited for self consumption and availing the benefits of electricity duty waiver at the same time, MEDEA should revisit the accreditation and till the electricity duty matter is resolved, the RECs should not be processed. Subsequently, NLDC vide its letter dated 29.5.2013 rejected the application of the petitioner for issuance of RECs.

2. The learned counsel for the petitioner submitted that the petitioner is entitled to benefit of RECs only till July, 2017. As per REC Regulations, RECs have validity only

of a year and delay in issuance of RECs will cause huge financial loss to the petitioner. Learned counsel requested the Commission to pass an ad-interim ex-parte order of stay of operation and implementation of NLDC`s letter dated 29.5.2013.

3. The representative of NLDC requested for 10 days time to file its reply to the petition.

4. After hearing the learned counsel of the petitioner and the representative of the NLDC, the Commission directed to admit the petition and issue notice to the respondents.

5. The Commission directed the petitioner to serve copy of the petition to the respondents immediately who may file their responses by 11.7.2013 and petitioner may file its rejoinder, if any, on or before 15.7.2013 .

6. The petitions shall be listed for hearing on 16.7.2013.

By order of the Commission,

SD/-  
(T. Rout)  
Joint Chief (Law)